



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 395 of 2003
Applicant(s) Laxman Guru Respondent(s) Union of India
Advocate for Applicant(s) M/s. M. Mishra Advocate for Respondent(s)
D. K. Patnaik, B. B. Mohanty

NOTES OF THE REGISTRY

9. P. O. for Rs. 50/- f/m.
For Registration pt.

AM
9/7/03

DR

Registration

S.O.C.J
DB
9/7/03

DR
09.07.03

DR
9/7/2003

ORDERS OF THE TRIBUNAL

REGISTER

AI
9/7/2003
Registrar

Order No. 1 dated 11.07.2003

Heard Shri M. Mishra, learned counsel for the Applicant and Shri A.K. Bose, learned Senior Standing Counsel for the Union of India (on whom a copy of this O.A. has been served). This Original Application has been filed by the Applicant Shri Laxman Guru on being aggrieved by the order of transfer from INS Chilika to NAD(V) Vishakhapatnam at Annexure-1 dated 13th June, 2003, along with others. It

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

2

has been disclosed by the Applicant that he ~~has~~ has not submitted any representation to the controlling/competent authority ventilating his grievance and seeking remedy. In the aforesaid premises, the Applicant is directed to submit representation before the competent authority within seven days hence and the competent authority should dispose of the same by 30.07.2003. The Respondents are also free to take further action if no representation is filed within seven days from to-day by the applicant. Till the disposal of the representation of the Applicant, we hereby direct that the applicant shall not be relieved from his present place of posting.

Copy of order dt. 11.7.03
and O.A. copy issued
to all the respmts. by
posts.

The same copy of
order issued to the
counsel for both
sides.

Bb 19/7/03
S.O.

My
15.7.03

It is, however, made clear that while disposing of the representation of the Applicant, the Respondents should keep in view the transfer guidelines issued by them vide order dated 2.6.2002 and 34.7.2002.

With the above observations and direction, this O.A. is disposed of at the stage of admission.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be also handed over to the learned counsel of both the sides.

John
VICE-CHAIRMAN

MEMBER (JUDICIAL)